

[श्री रामावतार शास्त्री]

बाप उन की बातों की तरफ ध्यान दें और उन की जायज बातों को मानें।

SHRI R. K. KHADILKAR : I have already stated that we are thinking of bringing forward a new measure to rectify the deficiencies noticed in the working of the present Act. We shall also keep the suggestions made by my hon. friend, Mr. Damani.

There is a factual correction I want to make about figures of arrears. At the end of 1968-69 in the coal mines provident fund the amount of arrears was Rs. 4.7 crores and that comes to about 5.5 per cent. That is the only correction I wanted to make.

As I said before I shall bring forward a new comprehensive measure so that this scheme could be improved. All the suggestions made here would be kept in view while bringing that Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

15.53 hrs.

RE : BUSINESS OF THE HOUSE

SHRI SEZHIYAN (Kumbakonam) : Before you take up the next business, may I invite your attention to the list of business for today. The Private Member's business is relegated to the very end. The practice has been that at 3 p. m. or 3-30 p. m. the business of Private Members is taken up. Now this is a serious departure from past practice and sets a bad precedent. You should first take up Private Members' business and after giving them 2½ hours, if there is time available; if there are Members available, then Government business might be taken up. Once a week the private Members' business gets 2½ hours, and if that is also taken up by the Government work what are we to do? You cannot make inroads in the time of private Members'

business like this. Therefore, I suggest that at 4 p.m. or 4-30 p.m. we must take up private business, and after discussing the private members' bills or resolutions for 2½ hours, you can take up Government business.

SHRI KALYANASUNDARAM (Tiruchirappali) : In addition to that there is to be a debate on a motion under rule 193. What will happen to that?

MR. DEPUTY-SPEAKER : Well, I can very well appreciate the feelings of hon. Members, but there is nothing in the rules to say that Private Members' Business must be taken up at a particular time. All that the rule says is that the last two and a half hours of the sitting on Friday shall be allotted for the transaction of Private Members' Business. Therefore, that is the practice. But though today is the last day, as lot of work is there, I think it would be taken up as soon as we are able to dispose of Government business. Let us try to dispose of the business on hand as quickly as possible and then take up Private Members' Business.

15.56 hrs.

STATE OF HIMACHAL PRADESH (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPTT. OF ELECTRONICS, DEPTT. OF ATOMIC ENERGY AND DEPTT. OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : Sir, I move* :

"That the Bill to amend the State of Himachal Pradesh Act, 1970, be taken into consideration".

This is a small Bill which seeks to replace the ordinance promulgated on the 5th January, 1971. When this House passed the State of Himachal Pradesh Bill in December last, we had proceeded on the assumption that the fourth Lok Sabha would be dissolved after the new State of Himachal Pradesh would come into existence. Accordingly we had provided that six Members to the Lok

*Moved with the recommendation of the President.